COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY

(Appellate Jurisdiction)

IA No. 1452 of 2018 in DFR No. 2129 of 2018

Dated: 3rd December, 2018

Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson

Hon'ble Mr. S.D. Dubey, Technical Member

In the matter of:

North Municipal Corporation of Delhi Appellant(s)

Vs.

Delhi Electricity Regulatory Commission & Anr. Respondent(s)

Counsel for the Appellant(s) : Mr. Bhagwat Prasad Agarwal

Counsel for the Respondent(s) : -

ORDER

IA No. 1452 of 2018
(Appln. for condonation of delay in filing Appeal)

For the reasons set out in the application, delay of 37 days in filing the appeal is condoned. Application is allowed.

DFR NO. 2129 OF 2018

Registry is directed to number the appeal. Issue notice to the Respondents returnable on 16.01.2019.

List the matter on <u>16.01.2019</u>.

(S. D. Dubey) Technical Member (Justice Manjula Chellur) Chairperson